

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

O.A. No.61/1183/2020

Tuesday, this the 8th day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Ved Parkash age 48 years S/o Sh. Dina Nath, R/o Villae Chhattrari, Tehsil Basantgarh, District Udhampur.
2. Kasturi Lal age 49 years, S/o Sh Hans Raj, R/o Village Lodhra Tehsil-Basantgarh, District Udhampur.
3. Des Raj, age 49 years, S/o Sh Dhani Ram, R/o Villae jandrore, Tehsil Ramnagar, District Udhampur.

.....Applicant

By Advocate: Mr. Bhat Fayaz Ahmad.

Versus

1. Union Territory of J7 K through its Principal Secretary, Department of Forest, Environment & Ecology, J&K Govt, Civil Sectt., Jammu/Srinagar, Pin 180001.
2. Principal Chief Conservator of Forest, J&K Jammu Pin 180001.
3. Chief Conservator of Forest, Jammu-180001.
4. Conservator of Forest East Circle, Jammu-180001.
5. Divisional Forest Officer, Ramnagar, Forest Division, Ramnagar-182122.

..... Respondents

By Advocate: Mr. Rajesh Thapa, D.A.G.

ORDER (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



1. Instant O.A. has been filed by the applicant seeking direction to respondents to re-designate the applicants from the post of Helper to orderlies/farash/chowkidar from the date of their regularisation as helper and accordingly place the applicant in the seniority list of Class-IV officials of District Udhampur from the date of his regularisation.
2. After arguing for some time, learned counsel for applicant submitted that, applicant would be satisfied if liberty is granted to him to file a fresh representation before the competent Authority/respondents and respondent authority may be directed to dispose of the same by passing a reasoned and speaking order within stipulated time frame.
3. Looking to the limited prayer of the counsel for applicant, the O.A. is disposed of at admission stage itself, without going into merits of the case, with direction to applicant to file a fresh representation before the competent authority/respondents within a period of ten days from today and if the same is submitted in writing within this time, it shall be considered and disposed of by the respondents by passing a reasoned and speaking order, within a further period of one month from the date of receipt of representation of the applicant.
4. The O.A. is disposed of, accordingly. No costs.

**(Pradeep Kumar
Member (A)**

**(Rakesh Sagar Jain
Member (J)**

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